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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1589/95

DATE OF ORDER : 05-05-1998.

Between :-

B.Eswara Rao

... Applicant

And

Union of India rep. by

1. Commissioner, Customs & Central Excise, Basheerbagh, Hyderabad.
2. Asst.Commissioner, Customs & Central Excise, Customs House, Visakhapatnam-16.

... Respondents

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Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

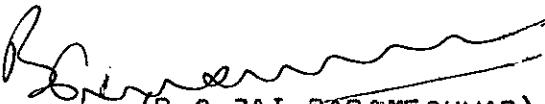
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Heard Sri D.Subrahmanyam for Sri K.S.R.Anajenyulu, counsel for the applicant and Sri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA is filed to set aside the Establishment order (NGO) No.68/95 dt.3-5-95 and Establishment order No.169/95 dt.21-9-95 rejecting the request of the applicant to forego his promotion and posting as Deputy Office Superintendent as arbitrary and unlawful and set aside the same in so far as it relates to the applicant at Sl.No.4 in EST. order dt.21-9-95 and to direct the respondents to continue the applicant as Tax Assistant and to consider his claim for the post of Inspector of Central Excise and Customs for which he is qualified.

3. When the O.A. was taken up for hearing, the learned counsel for the applicant submits that the grievance of the applicant has been set right by <sup>Office</sup> order No.3/97 dt.7-1-1997. Hence he requests that the O.A. may be disposed of as infructuous. Establishment Order (NGO) No.3/97 dt.7-1-97 is taken on record.

4. In view of the above submission, the O.A. is disposed of as having become infructuous. No order as to costs.

  
(B.S.JAI-PARAMESHWAR)  
Member (J)

55-8

  
(R.RANGARAJAN)  
Member (A)

  
D.R. TSE

Dated: 5th May, 1998.

Dictated in Open Court.

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DA.1589/96

Copy to:-

1. The Commissioner, Customs & Central Excise, Basheerbagh, Hyd.
2. The Asst. Commissioner, Customs & Central Excise, Customs House, Visakhapatnam.
3. One copy to Mr. KSR. Anjaneyulu, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Devaraj, Sr. CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

II COURT

TYPED BY  
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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :  
M (J)

DATED: 5/5/98

ORDER/JUDGMENT

M.A./R.A./C.P. NO.

in

O.A. NO.

1589/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
हैदराबाद आयोड  
HYDERABAD BENCH

19 MAY 1998

Despatch No.

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विभाग/DEPARTMENT

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